

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 4035
TO BE ANSWERED ON 27.03.2017**

**VIOLATION OF LABOUR LAWS BY PRIVATE CONSTRUCTION
COMPANIES**

†4035. SHRI RAMESH BIDHURI:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has received complaints of violation of labour laws by the private construction companies/contractors during the last three years;**
- (b) if so, the details thereof, State/UT-wise;**
- (c) the action taken by the Government against these private construction companies/contractors for safeguarding the interests of the labourers; and**
- (d) whether the Government has proposed any other better alternative to implement the labour laws effectively and if so, the details thereof?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)**

(a) to (d): Labour being on the Concurrent List the enforcement of labour laws is done both by the State Governments and the Central Government in their respective jurisdictions. While in the Central Sphere, the enforcement is done through the inspecting officers of the Chief labour Commissioner (Central) commonly designated as Central Industrial Relations Machinery (CIRM), the compliance in the State Sphere is ensured through the State Enforcement Machinery. The details of the complaints in regard to violation of labour laws is not centrally maintained.

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A well-established Central Industrial Relations Machinery (CIRM) is in place to enforce various labour laws in Central Sphere. The country-wide network of Dy. Chief Labour Commissioners and Regional Labour Commissioners under the control of Chief Labour Commissioner (Central) is mandated to settle the complaints/claims in regard to grievances/complaints arising out of the enforcement of various labour laws. For effective implementation of various labour laws, regular inspections are conducted by the Officers of Central Industrial Relations Machinery (CIRM). The Ministry has also mandated inspections to be done through the Shram Suvidha Portal in a time bound manner to minimize discretion and for more transparency. Also, special drives of inspection are conducted.

Besides, a grievance redressal mechanism exists in the States/UTs in respect of the grievances pertaining to establishment coming under the State Sphere.
